three months during the period of six monthS immediately preceding the reckoning.

- 3. A union may claim to be recognised as a representative union for an industry in a local area if it has a membership of at least 25 per cent of the workers of that industry in that area
- 4. When a union has been recognised, there should be no change in its position for a period of two years.
- 5. Where there are several unions in an industry or establishment, the one with the largest membership should be recognised.
- 6. A representative union for an industry in an area should have the right to represent the workers in all the establishments in the industry, but if a union of workers in a particular establishment has a membership of 50 per cent or more of the workers of that establishment it should have the right to deal with the matters of purely local interest, such as, for instance, the handling of grievances pertaining to its own members. All other workers who are not members of that union might either operate through the representative unior for the industry or seek redress directly.
- 7. In the case of trade union federations which are not affiliated to any of the four central organisations of labour, the question of recognition would have to be dealt with separately.
- 8. Only unions which observed the Code of Discipline would be entitled to recognition.

Meeting of State Labour Ministers at Bhubaneshwar

1859. SHRI IOYANTA ROY:

SHRI DEBABRATA BISWAS:

Will the Minister of LABOUR be pleased to state :

- (a) whether the Labour Minister of Eastern and North Eastern States recently met at Bhubaneshwar (Orissa): and
- (b) if so, the decisions taken in the meeting?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) The Conference considered agenda items relating to effective implementations of Minimum Wages Act, 1948, Bonded Labour, Child Labour, Equal Remuneration Act, Social Security for unorganised labour and Problems of Beedi workers. The conference has, inter-alia resolved to minimise variations in minimum wages between the states in the same region, to provide a component of variable dearness allowance linked to consumer price indices tn

all scheduled employment, to hold annual meetings of Labour Secretaries/Labour Commissioners of contiguous states to ensure uniform implementation in the border areas, to strengthen enforcement machinery, to conduct surveys and to set up local authorities for monitoring the implementation of various programmes relating to Bonded Labour and Child labour, to prevent gender discrimination in wages and to strengthen social security systems for un-organised labour.

कर्मकारों को मिलने वाले मुआवजे में वृद्धि

1860. श्री कनकसिंह मोहनसिंह मंगरीलाः

श्री ईश दत्त यादव :

क्या आवम मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार सेवा अवधि के दौरान गंभीर ह्य से घायल हुए कामगारों के परिवारों को कर्मकार प्रतिकर अधिनियम, 1923 के अंतर्गत दी जाने वाली मुआवजा राशि में बृद्धि करने पर विचार कर रही हैं;
- (ख) यदि हां, तो क्या इस संबंध में कोई अंतिम निर्णय के लिया गया है; और
 - (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

श्रम मंत्रालय के राज्य मंत्री (श्री पी० ए० संगमा):
(क) से (ग) अन्य बातों के साथ-साथ कर्मकार
प्रतिकर अधिनियम, 1923 के अंतर्गत मृत्यू तथा
स्थायी पूर्ण अपंगता के लिए अतिपूर्ति की न्यूनतम
राश्रि को कमणः 20,000 ६० से 50,000 हपये
और 24,000 ६० से 60,000 ६० तक बढ़ाने का
निर्णय लिया गया है। अतिपूर्ति की न्यूनतम राश्रि
का निर्धारण करने के लिए 1,000 ६० तक किया
जा रहा है। अधिनियम में संशोधन करने के लिए
एक विधेयक पहले ही राज्य सभा में प्रस्तुत किया
गया है।

असंगठित क्षेत्र में श्रम कानृत

1861. श्री कनकसिंह मोहनसिंह मंगरोला : चौधरी हरमोहन सिंह :

क्या अम मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि असंगठित क्षेत्र में श्रम संबंधी कानूनों का पालन उचित रूप से नहीं हो रहा है;
 - (व) यदि हां, तो तत्संबंधी ब्यौरा क्या है ; और
- (ग) सरकार द्वारा असंगठित क्षेत्र में श्रम संबंधी कानूनों के कड़ाई से अनुपालन किए जाने को सनिश्चित करने के लिए क्या प्रयास किये गये हैं?

अन मैतालय के राज्य मेती (श्री पी० ए० संगमा): (क) से (ग) असंगठित क्षेत्र में विशेषतः न्यूनतम